

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

Date: 03.11.2020

**Misc. Application No. 379 of 2020**  
**(Delay Application)**  
**And**  
**Appeal No. 371 of 2020**

Akash Swami ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Ms. Rishika Harish, Advocate with Mr. Aditya Bhansali, Ms. Rakshita Poddar, and Ms. Khyati Bhandari, Advocates i/b Mindspright Legal for the Appellant.

Mr. Suraj Chaudhary, Advocate with Ms. Nidhi Singh and Ms. Kinjal Bhatt, Advocates i/b Vidhii Partners for the Respondent.

ORDER:

1. We have heard Ms. Rishika Harish, learned counsel along with Mr. Aditya Bhansali, Ms. Rakshita Poddar and Ms. Khyati Bhandari, advocates for the appellant and Mr. Suraj Chaudhary, learned counsel along with Ms. Nidhi Singh and Ms. Kinjal Bhatt, advocates for the respondent through video conference.

2. Corrected copy of the memorandum of appeal has been filed last evening. Registry to ensure as to whether the appeal has been filed properly or not. Place a note accordingly.

3. List for admission on November 19, 2020.
  
4. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
  
5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C.K.G. Nair  
Member

Justice M. T. Joshi  
Judicial Member